

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1695

ANSWERED ON:08.03.2010

CONSTITUTION OF DISTRICT LEVEL COMMITTEES FOR MONITORING OF PMGSY

Singh Shri Jagada Nand

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the constitution of district level committee is made under the chairmanship of Member of Parliament for the monitoring of Pradhan Mantri Gram Sadak Yojana (PMGSY);

(b) if so; the details thereof

(c) whether the Members of Parliament are required to request the local Superintending Engineer to carry out inspection of the under-construction roads at an interval of six months;

(d) if so, the details thereof; and

(e) the details of officials/persons assigned the job of responsibility to rectify the mistakes found in the inspection reports?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a) & (b) Yes, Sir. The Chairman of the District Level Vigilance & Monitoring Committee is a Member of Parliament (Lok Sabha) elected from the District or a Minister, nominated by the Ministry of Rural Development. Details in this regard may be seen at Ministry's website www.rural.nic.in

(c) & (d) No Sir, the State Governments have been advised to arrange joint inspections of ongoing as well as completed works under Pradhan Mantri Gram Sadak Yojana (PMGSY) by Members of Parliament, Members of Legislative Assembly and functionaries of Panchayat Raj Institution. The arrangements of joint inspections are as under:-

(i) The Superintending Engineer concerned of the zone/region should request Hon'ble Member of Parliament and Zilla Pramukh representing that zone/region to select any PMGSY project(s) for joint inspection once in six months. The schedule of the joint inspection should be fixed as per the convenience of Hon'ble MP/Zilla Pramukh.

(ii) The Executive Engineer in-charge of a division should request Hon'ble MLA/ Chairperson of the Intermediate Panchayat concerned once in three months for joint inspection of any PMGSY project(s) as per their choice and according to their convenience.

(iii) Similarly, the Assistant Engineer in charge of the sub-division should request the concerned Sarpanch of the Gram Panchayat once in two months to select any PMGSY project(s) for joint inspection. Joint inspection of the project(s) should be arranged as per their convenience.

(e) The State Governments being the implementing agency under PMGSY are responsible for rectification of mistakes/defects found in the inspection reports.